

W.P(C)No. 410 OF 2001  
ITEM No.50

Court No. 1

SECTION X  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(Civil) No.410/2001

KULDIP SINGH

Petitioner (s)

VERSUS

UNION OF INDIA  
( For Final Disposal )

Respondent (s)

Date : 09/09/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN  
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. P.H. Parekh,Adv.(N.P.)  
Mr. Rohit Alex, Adv.

For Respondent (s) Mr. Harish N.Salve, SG for  
Attorney General for India  
Mr. Dhruv Mehta, Adv.

Mr. V.G. Pragasam,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J  
.SP2

Learned Solicitor General states that the Government is looking into the matter. He further states that the decision of the Andhra Pradesh High Court reported in 2001 (2) S.L.R. 340 has been accepted in principle. In view of this statement hopefully an early action will be taken to implement the said decision.

List after four weeks.

.SP1

(D.P.Walia)  
AAAAAAAAAAAA  
Court Master  
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(S.L.Goyal) @@  
AAAAAAAAAAAA  
Court Master@@  
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